

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Original Jurisdiction)

ORIGINAL PETITION NO. 03 OF 2018 &
IA NO. 470 OF 2018

(Energy Conservation)

Dated: 11th May, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Jindal Stainless Limited

.... **Petitioner(s)**

Versus

**The Bureau of Energy Efficiency, Ministry of Power,
Government of India & Ors.**

.... **Respondent(s)**

Counsel for the Petitioner(s) : Mr. Aditya N. Das
Ms. Svita A. Das

Mr. R. P. Panigrahi (*Rep.*)

Counsel for the Respondent(s) : Mr. Rohit Jain for R-1 & 4

ORDER

Learned Counsel, Mr. Rohit Jain appears on behalf of Respondent No. 1 & 4, and prays for four weeks' time to file reply. His submission is placed on record.

Four weeks' time is granted to the learned counsel for the Respondent No. 1 & 4 to file his reply on or before 8-6-2018, after serving copy on the other side.

As agreed by the learned counsel appearing for both the parties, list the matter on **4-7-2018**. In the meantime, affidavit of service be filed.

(S. D. Dubey)
Technical Member

tpd/vg

(Justice N. K. Patil)
Judicial Member